

FORM A
PUBLIC ANNOUNCEMENT
(Under Regulation 6 of the Insolvency and Bankruptcy Board of India (Insolvency Resolution Process for Corporate Persons) Regulations, 2016)

FOR THE ATTENTION OF THE CREDITORS OF VIKSUN STEEL & ALLOY PVT. LTD.

RELEVANT PARTICULARS		
1.	Name of corporate debtor	Viksun Steel & Alloy Private Limited
2.	Date of incorporation of corporate debtor	January 28, 2014
3.	Authority under which corporate debtor is incorporated / registered	Registrar of Companies-Ahmedabad
4.	Corporate Identity No. / Limited Liability Identification No. of corporate debtor	U27106GJ2014PTC078482
5.	Address of the registered office and principal office (if any) of corporate debtor	16, Ashish Estate, Nr. Jagannath Estate, Rakhial, Ahmedabad - 380023, Gujarat.
6.	Insolvency commencement date in respect of corporate debtor	January 27, 2021
7.	Estimated date of closure of insolvency resolution process	July 26, 2021
8.	Name and registration number of the insolvency professional acting as interim resolution professional	Mr. Vinod Tarachand Agrawal Registration No :- IBBI / IPA-001 / IP-P00641 / 2017-18 / 11090
9.	Address and e-mail of the interim resolution professional, as registered with the Board	Address -204, Wall Street-1, Near Gujarat College, Ellis bridge, Ahmedabad-380006 Email - ca.vinod@gmail.com
10.	Address and e-mail to be used for correspondence with the interim resolution professional	Address -204, Wall Street-1, Near Gujarat College, Ellis bridge, Ahmedabad-380006 Email - cirp.vsapl@gmail.com
11.	Last date for submission of claims	February 10, 2021
12.	Classes of creditors, if any, under clause (b) of sub-section (6A) of section 21, ascertained by the interim resolution professional	NA
13.	Names of Insolvency Professionals identified to act as Authorised Representative of creditors in a class (Three names for each class)	NA
14.	(a) Relevant Forms and (b) Details of authorized representatives are available at:	Forms under the IBBI (Insolvency Resolution Process for Corporate Persons) Regulations, 2016 at Download section on Weblink: www.ibbi.gov.in Physical Address: As per Point 10

Notice is hereby given that the National Company Law Tribunal has ordered the commencement of a corporate insolvency resolution process of the M/s Viksun Steel and Alloy Private Limited on January 27, 2021.

The creditors of M/s Viksun Steel and Alloy Private Limited, are hereby called upon to submit their claims with proof on or before February 10, 2021 to the interim resolution professional at the address mentioned against entry No. 10.

The financial creditors shall submit their claims with proof by electronic means only. All other creditors may submit the claims with proof in person, by post or by electronic means.

A financial creditor belonging to a class, as listed against the entry No. 12, shall indicate its choice of authorised representative from among the three insolvency professionals listed against entry No.13 to act as authorised representative of the class in Form CA.

Submission of false or misleading proofs of claim shall attract penalties.

Date: January 29, 2021
Place: Ahmedabad



(Signature)

Vinod Tarachand Agrawal
(Interim Resolution Professional)

Divya bhaskar (Gujarati) & Business Standard (Eng) - Ahmedabad